

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

R.A. 15/1995

O.A. NO. in
297/1992
T.A. NO.

DATE OF DECISION 6-3-95

Mr. Nathuram D.

Petitioner

Mr. P.H.Pathak

Advocate for the Petitioner (s)

Versus

Union of India and Others

Respondent

Advocate for the Respondent (s)

CORAM

The Hon'ble Mr.

K. Ramamoorthy

Member (A)

The Hon'ble

Dr. R.K.Saxena

Member (J)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Shri Nathuram D.
Ex.H.S. Lineman Gr. I
Block No.303 E
N.G.Railway Colony,
Bharuch

Applicant

Advocate Mr., P.H.Pathak

Versus

1. Union of India
Notice to be served through
General Manager, Western Railway,
Churchgate Bombay.
2. Chief Electrical Engineer
Western Railway
Churchgate Bombay
3. Divisional Railway Manager,
Western Railway, Baroda.
4. Senior D.E.E.,
T.R.O. Baroda.

Respondents

Advocate

ORDER

By Circulation

Tn

Date 6-3-95

R.A.No. 15/1995 in

O.A. 297/1992

Per Hon'ble Dr. R.K.Saxena

Member (J)

For a review application the applicant is necessarily required to establish the discovery of new and important matter or evidence which was not within the knowledge or could not be produced by him even after due diligence or there was some mistake or error apparent on the face of the record. We do not find the existence of any such ground. The review application, therefore, stands rejected.

Barbasy

•(Dr. R. K. Saxe


(K. Ramamoorthy)

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CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

Application No. 24/15195 with 04/297/92 of
Transfer Application No. _____ of _____

CERTIFICATE

Certified that no further action is required to be taken and
the case is fit for consignment to the Record Room (Decided).

Dated : 17-04-95

Countersign :

24/15195
Section Officer.

ceela
Signature of the Dealing
Assistant

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT AHMEDABAD BENCH

INDEX - SHEET

CAUSE TITLE RATIS/95 with 041207/92

NAME OF THE PARTIES Mr. Nathulan. D.

VERSUS

U. S. I. & C. S.

SR. NO.	DESCRIPTION OF DOCUMENTS	PAGE
1	24	1 to 12
2	order. dated 06/03/95	